

Open Court
**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 21st day of September, 2021

Original Application No. 330/01479/2014
(U/S 19, Administrative Tribunal Act, 1985)

Present:

Hon'ble Mr. Tarun Shridhar, Member- (Administrative)
Hon'ble Ms. Pratima K Gupta, Member-(Judicial)

Ram Krishna RawatApplicant

By Advocate: Shri J.K. Sharma.

Versus

Union of India & Others.

-----Respondents

By Advocate: Shri Sanjeev Kumar Pandey.

O R D E R

Deliverd by Hon'ble Mr. Tarun Shridhar, Member-A :

1. None present for the applicant even in the revised call.

Shri Sanjeev Kumar Pandey, learned counsel for the respondents is present.

2. Perusal of the order sheet shows that for the last three occasions the learned counsel for the applicant has been absenting himself from hearing of the case for reasons not known.

3. Learned counsel for the respondents submits that the applicant is enjoying the interim order and probably that may be the reason he is not appearing in this case since several previous dates.
4. Considering the regular absence of the applicant or his counsel during the course of hearing the case is dismissed in default for non-prosecution.

(Pratima K Gupta)
Member(Judicial)

(Tarun Shridhar)
Member(Administrative)

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